

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 4TH DAY OF DECEMBER, 2000

Original Application No. 1173 of 1999

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Dr.S.R.P.Upadhyay, Education Officer,
R/oR/o 14, Hargobind Nagar,
(Behind Bansal Marble)
Pilibhit Road, Bareilly(U.P.)
Also at present at 2/89 Kotla House
Khandari Crossing, Agra, U.P.

... Applicant

(By Applicant in Person)

Versus

1. Ministry of Labour through its Secretary, Shram Shakti Bhawan Rafi Marg, New Delhi.
2. Central Board of Workers Education Through its Director Near WRCE Gate, North Amba Zhari Road, Nagpur(Maharashtra)
3. Central Board for Workers Education Through its Regional Director Paradise 24-A, Model Town Near Sport Stadium Bareilly (U.P.)
4. Central Board of Workers Education Through its Regional Director 2/89, Kotla House, Khandari Crossing, Civil Lines, New Delhi.
5. Central Board For Workers Education through its Zonal Director, Building Centre, Sarai kale Khan East Nizamuddin, New Delhi.

... Respondents

(By Adv:Shri D.S.Shukla)

ORDER(oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

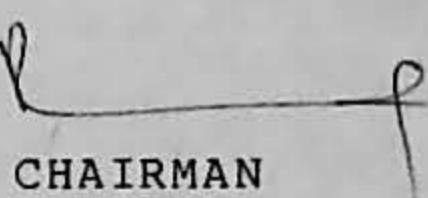
By this application u/s 19 of the A.T.Act the applicant has prayed for 18% interest per annum for delayed payments of amounts between 1.7.1994 to 8.6.1995 and 1.7.1997 to 13.11.1997 and 1.7.1998 to 30.11.1998. The applicant has also prayed 18% interest on the arrears of Rs.17,000/- on the basis of revision of pay by Vth Pay Commission which has been paid

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after six months to him. Similarly, 18% interest has also been paid on other amount where salary was paid ~~after~~ 15 days delay. After considering the submission of the applicant at length I do not find any justification. Firstly, the applicant ~~has~~ not given the details precisely indicating when the amount was due and when it was paid. In implementing Pay Commission amounts were paid after some time almost in every department, 18% interest could not be claimed by employees for such delay. It was a serious task undertaken by the Government in implementing the recommendations of Vth pay commission. After giving ~~wilful~~ careful consideration I do not find any justification to allow the claim. The application is rejected.

There will be no order as to costs.

DATED: 4.12.2000


VICE CHAIRMAN

Uv/